

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 353/TT/2019

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff block and truing up transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-A: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-1, Asset-B: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-II, Asset-C: LILO of 220 kV Modipuram Nara Transmission Line, Asset-D: LILO of 220 kV Modipuram-Simbholi Transmission Line, Asset-E: 220 kV Allahabad-Phulpur S/C Transmission Line and Asset-F: 220 kV S/C Meerut-Shatabdinagar Transmission Line under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region.
- Date of Hearing** : 29.6.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd.& Ors.
- Parties Present.** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A.K Verma PGCIL
Shri V.P Rastogi PGCIL
Shri B.Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff blocks and truing up of tariff of the 2014-19 tariff block and determination of tariff of the 2019-24 tariff block of Asset-A: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-1; Asset-B: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-II; Asset-C: LILO of 220 kV Modipuram Nara Transmission Line; Asset-D: LILO of 220 kV Modipuram-Simbholi Transmission Line; Asset-E: 220 kV Allahabad-Phulpur S/C Transmission Line; and Asset-F: 220 kV S/C Meerut-Shatabdinagar Transmission Line under transmission system associated with 220 kV System Strengthening Scheme in Uttar Pradesh (U.P) in Northern Region. He submitted that the instant assets are of 220 kV level and are intra-regional lines, meant particularly for the State of UP.



Accordingly, there is only one beneficiary in the instant case i.e UPPCL. He further submitted that the subject assets were executed during 2003-06 period.

3. The representative of the Petitioner submitted that the Commission vide order dated 29.2.2016 in Petition No.181/TT/2014 trued up the tariff of the Combined Asset of the 2009-14 tariff period and determined the tariff for the 2014-19 period based on the admitted capital cost of ₹2391.35 lakh as on 31.3.2009. He further submitted that no add cap is claimed during the 2009-14, 20014-19 and 2019-24 tariff periods. He submitted that pursuant to the APTEL's judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81/2005 and 139/2006 respectively, the Petitioner, in the instant petition, has claimed revised transmission tariff of the 2001-04 and 2004-09 tariff periods on account of change in IOL and IoWC to the extent of revision in IOL and Maintenance Spares and consequently has claimed revised tariff for the 2009-14 tariff period and truing up of tariff of the 2014-19 tariff period.

4. He submitted that UPPCL has filed its reply in the matter and the Petitioner's rejoinder is ready and shall be filed in due course of the day.

5. The Commission directed the Petitioner to clarify whether any of the assets covered in the instant petition have been de-capitalised and whether any asset was not put to use during the earlier tariff period. If yes, the Petitioner is directed to provide the details i.e. date of de-cap, gross block, cumulative depreciation till the date of de-capitalistaion on affidavit by 14.7.2020 with an advance copy of the same to the Respondents.

6. The Commission directed the Respondents to file their reply by 14.7.2020 and the petitioner to file rejoinder, if any, by 21.7.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/
(V. Sreenivas)
Dy. Chief (Law)

